

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE  
OF INDIA

Government of India  
Central Board of Direct Taxes

(c) .....

New Delhi, Dated: 25-9-84.

NOTIFICATION  
(INCOME TAX)

No. 6005: (F.No.261/3/84-ITJ) : In exercise of the powers conferred by Section 121A of the Income-tax Act, 1961 (43 of 1961) and all other powers enabling it in this regard, the Central Board of Direct Taxes hereby directs that the following amendments be carried out in their notification No.5310 (F.No.261/10/83-ITJ) dt. 11.7.83 as amended from time to time.

- "(1) In the Schedule appended to the said notification under column 2 against the jurisdiction of the Commissioner of Income-tax (Appeals)-VIII, New Delhi, item No.(2) shall be deleted and items Nos. (3) and (4) renumbered as items (2) and (3)."
- (2) In the said Schedule, under column 2 against the jurisdiction of CIT(A)-IX, New Delhi the following shall be added as item No. (3);
- (c)
- "(3) IAC, Range VI, New Delhi and all Wards/Circles/Districts within the jurisdiction of that Range".

This notification shall take effect from 25-9-84.

( KALYAN CHAND )  
Under Secretary  
Central Board of Direct Taxes

~~XXXX~~

To  
The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy to :

1. The Chief Commissioner of Income-tax, New Delhi.
2. The Registrar ITAT, Bombay.
3. ADI (RS&P) Bulletin Section, New Delhi.
4. E. D/AD.VI Sections.
5. The Joint Secretary & Legal Advisor, Ministry of Law, Shastri Bhavan, New Delhi.
6. ITCC Section 2 copies.
7. The Commissioner of Income-tax (Appeals)- VIII/IX, New Delhi.

( KALYAN CHAND )

भारत सरकार  
केन्द्रीय प्रत्यक्ष कर बोर्ड  
.....

नई दिल्ली, दिनांक 25.9.84

अधिसूचना  
आय कर

सं० 6005 (फा० सं० 261/3/84-आ० क० न्या०) : आयकर अधिनियम, 1961  
(1961 का 43) की धारा 121क द्वारा प्रदत्त शक्तियों का प्रयोग करते  
हुए तथा इस संबंध में केन्द्रीय प्रत्यक्ष कर बोर्ड को समर्थ बनाने वाली अन्य  
सभी शक्तियों का प्रयोग करते हुए, केन्द्रीय प्रत्यक्ष कर बोर्ड, एतद्वारा,  
समय-समय पर यथासंशोधित दिनांक 11.7.1983 की अपनी अधिसूचना  
सं० 5310 (फा० सं० 261/10/83-आ० क० न्या०) में निम्नलिखित संशोधन  
करने का निदेश देता है।

" 11 उक्त अधिसूचना से संलग्न अनुसूची में, आयकर आयुक्त  
(अपील) - 111, नई दिल्ली के क्षेत्राधिकार के  
सामने स्तम्भ 2 के अंतर्गत मद सं० 2 का लोप किया  
जाएगा और मद सं० 3 तथा 4 को मद सं० 2  
तथा 3 के रूप में पुनः संख्यांकित किया जाएगा। "

2 उक्त अनुसूची में आयुक्त आयकर (अपील) - 1x,  
नई दिल्ली के क्षेत्राधिकार के सामने स्तम्भ 2 के अंतर्गत  
निम्नलिखित को मद सं० 3 के रूप में जोड़ा जाएगा ;

3 निरीक्षी सहायक कर आयुक्त, रेंज ग - 1, नई दिल्ली  
और उस रेंज के क्षेत्राधिकार के तहत आने वाले सभी वार्ड/  
परिमंडल/जिले।

यह अधिसूचना 25.9.1984 से लागू होगी